

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 238 1991

T.A. No.

DATE OF DECISION 18.2.91

R. Sivasankaran Applicant (s)

Mf. M R Rajendran Nair Advocate for the Applicant (s)

Versus

Sub Divisional Officer, Telegraphs, Mavelikkara & others Respondent (s)

Mr. N. N. SUGUNAPALAN, SCGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S. P. MUKERJI, VICE CHAIRMAN

The Hon'ble Mr. N. DHARMADAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. To be circulated to all Benches of the Tribunal? N

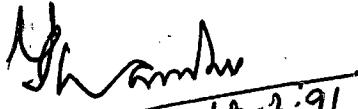
JUDGEMENT

MR. S. P. MUKERJI, VICE CHAIRMAN

We have heard learned counsel for both parties on this application in which the applicant who is stated to be working as a casual worker under the Sub Divisional Officer, Telegraphs, Mavelikkara has prayed that the respondents be directed to re-engage him as casual worker and regularise his service in accordance with law. The learned counsel stated that the applicant has been representing for re-engagement but with no effect and that persons with lesser service and later entrants also are being engaged as casual workers. Though no documentary proof about his previous employment as casual mazdoor has been appended with the application, the

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applicant has indicated his Muster Roll Number in the main application. He has also indicated the names of juniors who have been given casual employment. In the interest of justice and in the conspectus of facts and circumstances, we dispose of this application with the direction to the applicant to file a representation for casual employment and regularisation if so advised, enclosing therewith documentary and other evidences regarding his previous engagement as casual mazdoor, within a period of ~~two~~^{one} months from the date of receipt of this order. We further direct the respondents to dispose of the representation so received taking into account the records ~~that may be~~ in their possession relating to the applicant's previous engagement and dispose of the representation ^{in accordance with law} within a period of two months from the date of receipt of the representation ^{in law - alia} keeping in view the rulings of this Tribunal in the cases referred to at ground 'E' in para 5 of the original application. There will be no order as to costs.


(N. DHARMADAN)

JUDICIAL MEMBER

kmn



18.2.91

(S. P. MUKERJI)
VICE CHAIRMAN